# West Bengal Act I of 1952

## THE WEST BENCAL APPROPRIATION ACT, 1952.

[Passed by the West Bengal Legislature, ]

[Assent of the Governor was first published in the Calcutta Gazette, Extraordinary, of the 29th March, 1952.]

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal to the service of the year ending on the thirty-first day of March, 1952.

WHEREAS it is expedient to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal to the service of the year ending on the thirty-first day of March, 1952;

It is hereby enacted as follows:-

- This Act may be called the West Bengal Appropria- Short title. tion Act, 1952.
- From and out of the Consolidated Fund of West Issue of Rs. Bengal there may be paid and applied sums nov exceeding 17,94,80,000 those specified in column 3 of the Schedule amounting in the aggregate to the sum of rupees seventeen crores ninetyfour lakhs and eighty thousand towards defraying the several Fund of charges which will come in course of payment during the year ending on the thirty-first day of March, 1952, in respect gal for the of the services specified in column 2 of the Schedule.

out of the Consoliyear 1951-52.

3. The sums authorised to be paid and applied from and Appropria-out of the Consolidated Fund of West Bengal by this Act tion. shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirtyfirst day of March, 1952.

#### SCHEDULE.

(See sections 2 and 3.)

1	2	3		
Grant No.	Services and purposes.	Sums not exceeding		
		Voted by the Legislative Assembly.	Charged on the Consoli- dated Fund.	Total.
10 {	51A—Interest on Capital Outlay on Multipurpose River Schemes.	Rs.	Rs.	Rs.
			1,27,000	1,27,000
	51B—Other Revenue Expenditure connected with Multipurpose River Schemes.	1,49,000		1,49,000
	Total Grant No. 10	1,49,000	1,27,000	2,76,000

### [West Ben. Act I of 1952.]

## (Schedule.)

1	2	Sums not exceeding		
	The second secon			
Grant No.	Services and purposes.	Voted by the Legislative Assembly.	Charged on the Consoli- dated Fund.	Total,
	The state of the s	Rs.	Rs.	Rs.
. 11	22—Interest on Debt and other obligations.		2,74,000	2,74,000
16	29—Police	42,18,000	1,000	42,19,000
17	30—Ports and Pi'otage	1,46,000		1,46,000
25	XLI—Receipts from Electricity Schemes—Working Expenses.		20,000	20,000
29	50—Civil Works		1,35,000	1,35,000
30	54—Famine	2,71,000		2,71,000
31	54A—Territorial and Political Pensions.	10,000	100 m	10,000
	55—Superannuation Allowances and Pensions.	1,39,000	21,000	1,60,000
32	55A—Commutation of pensions financed from Ordinary Revenues.	4,16,000		4,16,000
	Total Grant No. 32	5,55,000	21,000	5,76,000
33	56—Stationery and Printing	5,27,000		5,27,000
36	63—Extraordinary Charges in India	65,51,000	20,000 1	65,71 000
39	85A—Capital Outlay on Schemes of State Trading.	3,53,55,000	1944	3,53,55,000
$42 \bigg\{$	Floating Debt		13,00,00,000	13,00,00,000
	Loans from Union Government	19-6 1955	11,00,000	11,00,000
	Total Grant No. 42		13,11,00,000	13,11,00,000
	Grand Total	4,77,82,000	13,16,98,000	17,94,80,000